

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO. 181/2001

(2)

Tuesday, this the 23rd day of January, 2001

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE SHRI S.A.T. RIZVI, MEMBER (A)

Shri D.S. Chaudhary,
S/o Ch Jal Singh
R/o 7 C Mall Road,
Delhi Applicant
(By Advocate Ms Meenu Mainee)

VERSUS

1. Union of India through
Lt. Governor,
Raj Niwas,
Delhi
2. Chief Secretary,
5, Sham Nath Marg,
Govt. of NCT of Delhi,
Delhi
3. Commissioner, Transport,
5/9, Underhilli Road,
Govt. of NCT of Delhi,
Delhi Respondents
(By Advocate: None)

O R D E R (ORAL)

Hon'ble Shri Justice Ashok Agarwal:

In disciplinary proceedings conducted against the applicant a penalty of reduction of pay by one stage in the time scale of pay for a period of two years with a direction that he will not earn increments of pay during the period of reduction and that on the expiry of this period, the reduction will have the effect of postponing his future increments of pay, has been imposed on the applicant. The applicant has impugned the aforesaid order of the disciplinary authority which is annexed as Annexure P-I by preferring an appeal (Annexure P-V). Though the appeal has been filed on

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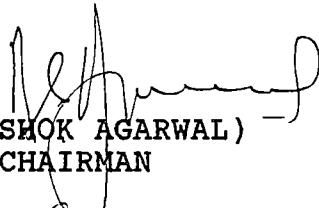
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7.8.1998, no order thereon, according to the applicant, has so far been passed by the appellate authority.

2. In the circumstances, we find that the ends of justice ~~will be met by~~ ~~has been denied.~~ We dispose of the present OA with a direction to the appellate authority (Respondent No.1) to dispose of the appeal expeditiously and within a period of one month from the date of service of a copy of this Order.

No costs.


(ASHOK AGARWAL)

CHAIRMAN


(S.A.T. RIZVI)

MEMBER (A)

(pkr).